

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/9255/2020

This the 30th day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Hamid Ahmad Shan, Aged 46 years, S/o Ab. Ahad Shan, R/o Qazigund District Kulgam and 4 ors.

.....Applicants

(Advocate:-Mr. M.M. Dar)

Versus

1. State of J&K through Commr/Secretary to Govt. Industries & Commerce Deptt. Civil Sectt. Srinagar/Jammu and 3 ors.

.....Respondents

(Advocate: Mr. Sudesh Magotra, learned D.A.G)

O R D E R

[O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, nobody has joined the video conference on behalf of the applicants.

2. On the last dates also i.e. 30.12.2020 nobody had joined the video conference on behalf of the applicants and the case was fixed for today i.e., 30.03.2021 for appearance of applicants. It seems that the applicants have lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicants.

**(ANAND MATHUR)
MEMBER (A)**

Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**